—कल यह मामला उठाने की अध्यक्ष महोदय ने आज्ञा दी थी—हरिजनों पर अत्याचार हो रहे हैं। 14 हजार हरिजन दिल्ली में गिरफ्तारी के लिए अपने को पेश कर चुके हैं लेकिन केन्द्र सरकार बंसी लाल जी को रास्ते पर नहीं ला सकती क्या इसलिए कि आज चोटी से लेकर एड़ी तक जो भ्रष्टाचार व्याप्त है उस में वह सहायक है ?

मुझे खुशी है कि श्री ललित नारायण मिश्र यहां आ गए हैं। मैं बड़े . . . मर्यादित शब्दों का प्रयोग करता हूं। उनके विरुद्ध विरोधी दलों ने आरोप पत्र दिया है। उन्हीं के अपने दल के सदस्यों ने भी आरोपपत्र दिया है। उसमें गंभीर आरोप लगाए गए हैं। क्या इनकी जांच नहीं होनी चाहिए ? क्या सार्वजनिक नेताओं का जीवन निष्कलंक नहीं होना चाहिए। क्या भारत के कर्णधार ऐसे नहीं होने चाहिए जिन पर कोई उंगली नहीं उठा सके ?

मुझे खेद है कि इस देश में सीमेंट की फेक्टरी कायम करने के लिए लाइसेंस नहीं मिल सकता, मीठापुर के प्रोजेक्ट के लिए टाटा को पांच साल प्रतीक्षा करनी पड़ सकती है लेकिन अगर छोटी मोटर कार प्रधान मंत्री के पुत्र बनाने वाले हैं तो उसके लिए लेटर आफ इंटेंट इशु करने में देर नहीं आती है। यह क्या बात है और अब वह मोटर चलेगी कैसे। पेट्रोल कहां है ?

प्रधान मंत्री ने चुनाव के बाद चैम्बर आफ कामर्स में भाषण दिया था। मैं स्पष्ट कर देना चाहता हूं कि उनके पुत्र के साथ हमारा कोई व्यक्तिगत विरोध नहीं है। लेकिन क्या आज देश में बसों की जरूरत है या छोटी कार की ? हमें टी० वी० की जरूरत है या पीने के पानी की ? आवश्यकता की वस्तुओं की जरूरत है या विलास और वैभव की चीजों की ?

सारे देश में आज असंतोष फैल रहा है हर वर्ग पीड़ित है ; लोक तंत्र पर से लोगों की आस्था उठ रही है। यह एक पार्टी का प्रश्न नहीं है इसलिए सत्तारूढ़ दल में ऐसे व्यक्ति निकल रहे हैं जो लिमिटिड डिक्टेटर शिप की बात कर रहे हैं। क्या हम लोकतन्त्र की लड़ाई हार गए ? क्या हम जनता की इच्छा से, उसका सहयोग जगा कर, भारत के भाग्य का निर्माण नहीं कर सकते ? यह काम कौन करेगा। जिस नेतृत्व से आशा थी वह विफल होगया, उस नेतृत्व को त्यागपत्र दे देना चाहिए, अपना स्थान छोड़ कर किसी और व्यक्ति के लिए जगह खाली कर देनी चाहिए।

17.45 hrs.

PERSONAL EXPLANATION BY MINISTER

MR. SPEAKER: Shri L. N. Mishra wants to make a personal explanation.

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Mr. Speaker, Sir, in the afternoon today the hon. Member, Shri Jyotirmoy Bosu, made certain allegations against me. I would like to say that the allegations are baseless and false. Shri Vajpayee had also referred to those oft-repeated charges.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, on a point of order. This is a motion against the Council of Ministers. Therefore, whatever he has to say should be replied to by the Prime Minister.

MR. SPEAKER: He was referred to by name. Therefore, he has got the right to give an explanation.

SHRI L. N. MISHRA: Coming to the memorandum, I have received a copy of it. I will be submitting my comments on each of the points made in the memorandum, when he will come to know about it.

Shri Jyotirmoy Bosu then referred to the Bihar Estimates Committee Report. I have made a statement in the House about it. If the hon. Member cares to go through the whole Report,

[Shri S. L. Mishra]

my name has been mentioned only in one place. No allegation has been made against me in any of the reports.

SHRI JYOTIRMOY BOSU: What about Karnataka Exports and R. K. Sahney?

SHRI L. N. MISHRA: His third point was about the Datta Commission. This Commission was appointed somewhere in 1970, I do not remember the exact time. I would request Shri Bosu, if he is fair, to look into the Government notification and the circumstances of the whole situation. That Commission was set by Shri Karpuri Thakur Government three days before it went out of office. When a no-confidence motion was tabled by my party against that Government. this Commission was set up three days before that Government fell.

Then it was alleged that in the Darbhanga elections lakhs of rupees have been spent. Here I would like to mention one point. An election petition against me is pending in the Supreme Court. So, perhaps he should not talk about this case in that situation. Anyway, I would like to mention that in the election petition the question of election expenses has not been mentioned by that petitioner or even by the candidate who was defeated at my hands. The points mentioned in the election petition are entirely different and not a word about the election expenses has been mentioned by the petitioner.

Then I come to Shri Darbari's appointment. This question was raised in the other House also. He is not in charge of wagons or scrapping. He is in charge of looking after or collecting intelligence about labour. His only job is to collect information about the labour situation; he has nothing to do with the administrative aspect.

SHRI JYOTIRMOY BOSU: Why did you take him?

SHRI L. N. MISHRA: There is a fixed procedure for appointment in the railways. In the penal suggested to us by the Personnel Department his name was there and he was selected. But I must say that he has nothing to do with scrap and wagon's. His job is to collect information about the labour situation in the railways.

Then the hon. Member referred to the toppling of the Kedar Pandey Government and said that Rs. 10 lakhs or 15 lakhs has been spent. Of late the opposition members are taking a lot of interest in the internal affairs of our party. I do not know why they have been doing it. It must say that it is totally wrong. Shri Kedar Pandey was our leader and within the party through the democratic procedure we could change our leader.

Through democratic means, the Bihar Congress party changed its leader and they had a new leader, Mr. Gafoor. There is no question of anything there. It is an internal affair of our party. He should not have said anything like that. That is very unfair.

He also said that I gave Rs. 25,000 to each District Congress Committee in Bihar. It will be a good day for the District Congress Committee—perhaps, there are 21 to 23 District Committees—if they get Rs. 25,000 each. If they go and see the records, they will find that they do not spend more than Rs. 200 to Rs. 300 a month.

Then, there was a question of giving favours to M/s. Karnatak Exports Limited in issuing import licence of stainless steel. There is no truth in the allegation that when I was incharge of Foreign Trade, I showed favours to M/s Karnatak Exports Limited in issuing import licence for stainless steel. As per records available, the position is that a licence for a value of Rs. 57.4 lakhs was issued

to this firm for the import of stainless steel in the year 1969. These imports had been allowed under the Barter against the export of Ferro-Silicon. This barter proposal was supported by the Chief Minister of Mysore and was approved by the then Minister of Foreign Trade with the concurrence of the Ministry of Finance on 25th April, 1969, with the proviso that the firm would be allowed to import such raw materials for which priority industries were entitled. This decision to allow import of stainless steel was taken on 7th October, 1969 and I came to the Foreign Trade Ministry in June, 1970. Therefore, I have hardly anything to do with it.

The unkindest cut of all and, perhaps, the most improper thing was when he said that I was trying to influence the press of this country. If we are proud of anything, we are proud of our democracy and free press in the country. To say a word about the press, that the press can be influenced, that they can be bought over, is very very unfair. I must protest strongly against it. The press is rendering really a good service to the country. I have every respect for the press.

Before I conclude, I would say, for some time past, a well-organised, systematic campaign of character assassination against me is going on. The Opposition, specially two or three parties, in the country has been playing a dominant role in that, whether it is in Patna or Delhi or in Calcutta. Everywhere, some kind of a campaign is going on. I must say that whatever programmes are being carried out by me will be carried out without any fear or anything. (*Interruptions*)

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष जी, अगर आप इजाजत दे दें तो मैं श्री मिश्र जी से केवल एक प्रश्न पूछना चाहता हूं।

अध्यक्ष महोदय: नहीं मैं इजाजत नहीं दूंगा।

श्री अटल बिहारी वाजपेयी : मैं एक छोटा सा प्रश्न पूछना चाहाता हूं —यह बात स्पष्ट नहीं हुई कि ऐसा अधिकारी जिस के खिलाफ रिपोर्ट थी, मिश्र जी अपने साथ रेल मंत्रालय में क्यों लाए–यह सीधा सा सवाल है।

श्री एल०एस० मिश्र: उनके खिलाफ कोई रिपोर्ट न करैक्टर रोल में थी और न रिकोर्ड में थी। एक बात जरूर है हम को भाई चन्द्र शेखर जी ने चिट्ठी लिखी थी और जांच के बाद हम ने चन्द्रशेखर जी को उत्तर दे दिया था। यह बात मुझे कहने का अधिकार नहीं था। इस का उत्तर कामर्श मिनिस्टर को देना चाहिए था। लेकिन चूंकी उस वक्त मैं वहां था, इस लिए उत्तर दे रहा हूं—उन की चिट्ठी आई थी, उस का उत्तर मैंने दे दिया था–उस के खिलाफ कोई एलीगेशन, या एडवर्स रिमार्क्स या एडवर्सब एन्ट्री न करैक्टर रोल में थी और न रिकार्ड में थी। उन का नाम हमारे यहां पैनल में आया था। डिपार्टमेंट आफ़ पर्सोनल से, रेलवे बोर्ड के द्वारा उन को चुन लिया गया और हम ने मान लिया। अगर कोई शिकायत होती तो ऐसा नहीं होता।

..... (व्यवधान) ....

Motion of No.—Confidence in the Council of Ministers—contd.

श्री चन्द्रजीत यादव (आजमगढ़) : अध्यक्ष जी, आज जो अविश्वास का प्रस्ताव आया है–मैं समझता हूं विरोधी दलों ने महज एक पोलिटिक्स स्टंट बनाने के लिए इस प्रस्ताव को पेश किया है। सही बात यह है कि आज से कुछ ही दिन पहले जब हमने बढ़ी हुई कीमतों पर इस सदन में विचार किया था, उस वक्त हमारे पक्ष के लोगों में, हमारी पार्टी ने, सरकार के लोगों ने इस बात को स्वीकार किया था कि आज हमारे देश में कई कठिन परिस्थि–तियों की वजह से, चीजों के अभाव के कारण, इतने बड़े अकाल के कारण, मुद्रास्फिति के कारण, चीजों के दाम बढ़े हैं, हमारी जनता की कठिनाईयां बढ़ी हैं। लेकिन आज जिस